

Serial No. of Order	Date of Order	Order with Signature
6	26.3.2002	<p>A.D.S. not returned by all respds.</p> <p>No. 2 & 3 app. parties also on this also on appearance.</p> <p>Consideration of Mr. L. M. Rath, filed in the Adm. to 112-46 for his appearance for his brother orders.</p> <p>30/3/02</p> <p>3 each</p> <p>for hearing.</p> <p>Counter not filed.</p> <p>Parta</p> <p>10/8</p> <p>3 each</p> <p>This is a case where annual increment of the applicant was ordered to be shifted by six months, as a minor penalty; on the allegation that the applicant, a Reservation Clerk, did not attend the telephone of the higher authority. None appears for the applicant when the matter is called today. However, Mr. R. C. Rath, the learned counsel for the Railways, assisted in disposal of the case. Although the applicant did not prefer any statutory appeal, as stated by Mr. Rath for the respondents, on a perusal of the materials placed on record, it appears that the punishment is disproportionate to the offence committed by the applicant. Therefore, the punishment of</p>

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		<p>shifting the annual increment by six months (Annexure-2) is quashed/set aside, leaving the matter to the authorities to ^{re-} consider and impose a lenient punishment on the applicant. This O.A. is allowed. But since no counter was filed in this case, no cost is imposed.</p> <p><i>M. R. Mohanty</i> 26/03/2002 (M. R. MOHANTY)</p> <p>MEMBER (JUDICIAL)</p> <p>Free copy of the order dt. 26-3-02 given to the both counsel</p> <p><i>S. O.</i></p>